

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

OA. 464 of 1996.

(U N L I S T E D)

Present: Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman.

Hon'ble Mr. M.S. Mukherjee, Administrative Member.

SRI VENUGOPAL

-VS-

UNION OF INDIA & ORS.

Heard on: 08.04.96.

Ordered on: 08.04.96.

O R D E R

M.S. Mukherjee, A.M.

1. This unlisted motion has been moved by Mr. Phatick Chandra Das, 1st counsel, led by Mr. T.N. Bandyopadhyay, 1st counsel, appearing on behalf of the petitioner. None represents the respondents.
2. The petitioner in this case has challenged the impugned order of transfer dt. 16.2.96 from The Controller of Stores, CLW/Calcutta through which he was transferred from Bhawanipur Rest House, Calcutta to his parent Department in ACOS, CLW, Howrah with effect immediate effect. The petitioner has challenged the said transfer order on various grounds. However, we do not find that he has not made any representation before the respondent authorities for cancellation of the transfer order which is the subject-matter of this petition.

3. Under the circumstances, on hearing the 1d.counsel for the petitioner, we dispose of the case at the admission stage itself with the order that the present petition be treated as a representation made before the respondent no.2 who may appropriately dispose of the case through a speaking order. Till such disposal, the impugned transfer order shall remain stayed. The petitioner shall communicate the ~~along with a copy of the petition~~ ^I encloses it order passed this day to all the respondents within 3 days from the date of receipt of the certified copy of the same.

Mukherjee
8/4/96
(M.S.Mukherjee)

Member(A)

A.C. Chatterjee
8/4/96
(A.K.Chatterjee)
Vice-Chairman.